

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

O.A.No.792/96

Date of Order: 5.7.96

BETWEEN:

G.Balaswamy

.. Applicant.

AND

1. The Assistant Engineer,
Microwave (WB), Burhanpura,.
Near DRDA, Khammam-507001.

2. The Divisional Engineer, Microwave
Near KMC, Warangal- 596 007.

3. The Director-General, Telecom,
(Reptg. Union of India),
New Delhi - 110 001.

.. Respondents.

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Counsel for the Applicant

.. Mr.C.Suryanarayana

Counsel for the Respondents

.. Mr.N.R.Devraj

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CORAM:

HON'BLE SHRI R.RANGARAJAN : MEMBER (ADMN.)

J_U_D_G_E_M_E_N_T

[Oral order as per Hon'ble Shri R.Rangarajan, Member (Admn.)]

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Heard Sri C.Suryanarayana, learned counsel for the applicant and Sri N.R.Devraj, learned standing counsel for the respondents.

2. The applicant in this OA is a casual mazdoor engaged on 2.2.94 under R1. His grievance is that though he is entitled to daidy wage at the rate of 1/30th of monthly wage of a Group-D employee, he was paid only a consolidated pay of Rs.900/- p.m. till December, 1995 and from January 1996 onwards, he is being paid Rs.1040/- p.m.

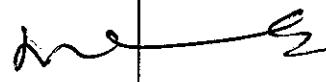
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3. Aggrieved by the above he has filed this OA praying for a direction to the respondents authorities to pay difference in his wages as per A-2 i.e. from 2.2.94 with interest thereon for withholding the wages besides costs.

4. When the learned counsel for the applicant was inquired whether the applicant had made any representation to the concerned departmental authorities he replied that some oral representations were made and he is not aware of written representations in this connection. Such oral representations ~~as a result~~ cannot be taken for a proper written representations. C.A.T Rules prohibits admission of the cases if the normal channel of grievance redressal machinery is by passed.

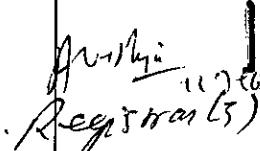
5. In view of the above, the applicant should now file a representation to R1 in regard to his grievance and the said R1 should dispose of the same within a period of 2 months from the date of receipt of ~~representation~~ from the applicant.

6. The OA is ordered accordingly at the admission stage itself. No costs.

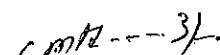

(R. RANGARAJAN)
Member (Admn.)

Dated: 5th July, 1996

(Dictated in Open Court)


D.Y. Registrar (11/7/96)

sd


C.M.H. - 3

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Copy to:-

1. The Assistant Engineer, Micro ave(WB), Burhanpuram, Near DRDA, Khamman.
2. The Divisional Engineer, Microwave Near KMC, Warangal.
3. The Director General, Telecom, (Reptg. Union of India), New Delhi.
4. One copy to Sri. C.Suryanarayana, advocate, CAT, Hyd.
5. One copy to Sri. N.R.Devaraj, Sr. CGSC, CAT, Hyd.
6. One copy to Library, CAT, Hyd.
7. One spare copy.

Rsm/-

Q1792

OA-792/96

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COMPARED BY

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APPROVED BY

THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH HYDERABAD

THE HON'BLE SHRI R. RANGARAJAN: M(A)

DATED:

5/7/96

ORDER/JUDGEMENT

O.A. NO./R.R./L.P. NO.

O.A. NO.

792/96

int.

ADMITTED AND INTERIM DIRECTIONS ISSUED

ALLOWED

DISPOSED OF WITH DIRECTIONS

DISMISSED

DISMISSED AS WITHDRAWN

ORDERED/REJECTED

NO ORDER AS TO COSTS.

YLKR

II COURT

No Spare Copy

केन्द्रीय व्यापारिक विवरण Central Administrative Tribunal DESPATCH/DESPATCH
22 JUL 1996
व्यापारिक विवरण HYDERABAD BENCH